NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 36/(MAH)/2015

CORAM:

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Present:

SHRI M. K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.11.2017

NAME OF THE PARTIES: Mr. Sagar Ambadekar V/s.

M/s. Urban Genesis Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1 G. S. NIKalje Add. Droedor Gonkule

2 CA D.V. Ketwal Appointed Audister

3. M. Laxmikant Naikwell Biredor

4. Ar. Sagar Ambadekon Director

ORDER Litioner)

T.C.P. No. 36/397-398/NCLT/MB/MAH/2015

13/11/2017

- The Directors of both the sides are present along with the Additional Director appointed by this Bench.
- Placed on record the Deed of Settlement dated 11.11.2017, according to which, a payment is to be made of Rs. 15 Lakhs by 30.11.2017 by Mr. Sagar Ambedkar. There is also a reference of payment of Rs. 50 Lakhs by 15.12.2017 to Mr. Ashish Madhale.
- 3. After this part of compliance, in the fitness of circumstances since the negotiations are still in process. The matter is listed for further hearing.

4. To revert back on the last position of the Settlement, adjourned to **22.12.2017.**

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 13.11.2017. Sd/-

M.K. Shrawat Member (Judicial)

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